

**IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT**

**BEFORE SHRI PAWAN SINGH, JM & DR. A. L. SAINI, AM**

**आयकरअपीलसं./ITA No.446/AHD/2019**

**(Virtual Court Hearing)**

Jameah Husainiyah Education & Medical Trust, Ground Floor, Opp. Jameah Boarding, Mora Bhagal, Rander, Surat.395005	<b>Vs.</b>	Principal Commissioner of Income Tax (Exemption), Ahmedabad, 1 <sup>st</sup> Floor, Room No.111-112, Annexy, Aaykar Bhavan, Ashram Road, Ahmedabad-380009
<b>स्थायीलेखासं./जीआइआरसं./PAN/GIR No.: AAATJ 3684 K</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

Assessee by : Shri Bipin Jariwala, Advocate

Respondent by : Shri H.P.Meena, CIT- DR

**सुनवाई की तारीख/ Date of Hearing : 20/07/2022**

**घोषणा की तारीख/Date of Pronouncement: 20/07/2022**

**आदेश / O R D E R**

**PER Dr. A. L. SAINI, ACCOUNTANT MEMBER:**

The present appeal is preferred by the assessee challenging the impugned order dated 28.11.2018, passed by the learned Principal Commissioner of Income Tax (Exemptions)-Ahmedabad, under section 80G(5) of the Income Tax Act, 1961.

2. At the time of hearing, before us, the learned counsel, Shri Bipin Jariwala, on behalf of the assessee, stated that he has been instructed by the assessee to withdraw this appeal, hence, assessee did not wish to press this appeal, to which, the learned CIT-DR did not raise any objection. Consequently, we treat this appeal as withdrawn.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order is pronounced in the open court on 20/07/2022 at the close of hearing, as per Rule 34 of Income Tax Appellate Tribunal, Rule 1963.

**Sd/-**  
**(PAWAN SINGH)**  
**JUDICIAL MEMBER**

सूरत /Surat

दिनांक/ Date: 20/07/2022

Dkp,Outsourcing Sr.P.S

**Copy of the Order forwarded to**

1. The Assessee
2. The Respondent
3. The CIT(Ex)
4. Pr.CIT
5. DR/AR, ITAT, Surat
6. Guard File

**Sd/-**  
**(Dr. A.L. SAINI)**  
**ACCOUNTANT MEMBER**

By Order

Assistant Registrar/Sr. PS/PS  
ITAT, Surat

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